NATIONAL COMPANY LAW APPELLATE TRIBUNAL, PRINCIPAL BENCH, NEW DELHI <u>Company Appeal(AT) No. 53 of 2021</u>

 IN THE MATTER OF:
Appellants

 Surender Kumar Singh & Anr.
Appellants

 Vs
 Registrar of Companies and Anr.
Respondents

 Present:
Respondents

 For Appellants:
 Mr. Gaurav Rana, Advocate.

 For Respondents:

<u>ORDER</u> (Through Virtual Mode)

04.05.2021 Heard learned Counsel for the Appellants. Issue Notices on Respondent No. 1- Registrar of Companies, Delhi and Respondent No. 2 – Income Tax Department, DCIT. Requisites along with Process Fee are to be filed by 07.05.2021 both in I.A. No. 792 of 2021 for condonation of delay in filing Appeal and also to the main Appeal.

Respondents are directed to file their respective Reply Affidavits both in I.A. No. 792 of 2021 and also main Appeal within four weeks. One weeks' time is granted to the Appellant to file Rejoinder, if any.

List the matter on **2nd July, 2021** under the heading 'For Admission (After Notice)'

[Justice Anant Bijay Singh] Member (Judicial)

> [Kanthi Narahari] Member (Technical)

Akc/Gc